By Kegistered A/D CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Application No. 670, 671, 677, 678 \$

Dated the 4 pct, 86.

(WPNOS 1015/81,1028/81,1017/81,1016/81,2980/81)

DSvi. K. Krishnan, Working as Clork, Tappal Section, Accountant General's

Applicant in ANO 670/86(T)

Office Hair Building d) K. Dutalakshmainh,
Working as clork Tappul
Section Main Building,
Account General's Office Blore
Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Applicant in ANO 671/860

IN APPLICATION NO. 670, 671, 677, 678 × 709 /86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 23 Sept 1986

Encl: As above.

copy to

3) Sri K. SubbaRao No 128, Cubbonpet Hain Road Bangalore 560002

Applicant Advocate.

A) Sti N. Basavasaju

Addl Sländing Counsel For Gentral Govt High Court Building Bangalore 560001

Respondent Advocat

B.K. Durgadanavagaiah
Working as Clerk ES. N
Blationery 1. Office of
the Accountant General
Main Building Bangalone 1

Applicantin No 677/8611)

Working as clerk,
Working as clerk,
Tappal Bection,
Accountant General's
Office Main Building
Bangalore 1.

Applicant in ANO 678/86(T)

15) R. Venkateshan
Wooking as cherk

FF5, Accounts General's

Obtice Main Building

Bungalore 1

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Applicant in ANO 709/86(1)

B) The comptooller & Auditor General of India, New Delki

(12) The Accountont General, Kornataka, Bangalore,

Respondents

(18) The benior Deputy Accountant General (Administration), Office of the Accountant General, Bangalore.

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Copyte File of ANS, 671, 677, 6728 704/26(T)

A6NOS. 670,671 677, 678 & 709/86 (T),

Advocate for Respondent

Respondent

## Orders of Tribunal

## 23,9.1986:

The charge levelled against the applicant by the 3rd respondent (R3) is that the claim preferred by h him in respect of advance drawn by him for Leave Travel Concession for himself, and his family members was fradulent. The applicant practically admitted the charge in his explanation and requested for leniency. After considering the explanation, R3 passed an order imposing on the applicant the penalty of reduction to the post of peon from the post of Clerk which he was holding. This order was set aside by the High Court of Karnataka in W.P. No.10262 /78 giving liberty to the R3 to pass fresh orders imposing any other penalty. Thereupon, an order was passed by R3 reducing the pay of the applicant from B.314 to B. 284 in the timescale of pay of k. 260-400 for a period of 5 years w.e.f. 17.11.1989 1977. On appeal, the 2nd respondent (R2) modified the above order by reducing the pay of the applicant for a period of 2 years w.e.f. 20.2.1980. anti-

2. Shri Anandaramu, counsel for the applicant, submits, that his client is not aggrieved by the order passed by R2; but his grievance is that the High Court having permitted R2 to pass a fresh order, it could be done only once, but not repeatedly.

3. We find considerable force in the submission made by Shri Anandaramu. In fact, Shri N. Basavaraju, counsel for the respondents, could not satisfactorily explain how the annexures to the W.P., viz.,



Date	Office Notes	Orders of Tribunal
	)	L, N, O, O-1, and Q, could pe passe by the respondents, when the order of the High Court is very categori- cal and clear as to its scope and content.
		4. We, therefore, set aside all orders passed by the respondents, except the one passed by the 2nd respondent in appeal against the order passed by R3. The 3rd Testendant.
		5. In the result, the application is allowed, to the extent indicate above.
	administrate ve	(L.H.A. REGO) (CH. RAMAKRISHNA HAC 23.9.1986 23.9.1986. MEMBER(AM) MEMBER (JM)
	anal Bench Ba	dons.
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